

THE ADVOCATES (AMENDMENT) ACT, 1976

ACT NO. 107 OF 1976

[13th September, 1976.]

An Act further to amend the Advocates Act, 1961.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Advocates (Amendment) Act, 1976.

(2) Save as otherwise provided in this Act, it shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of this Act.

<sup>2</sup>\* \* \* \* \*

**11. Transitional provisions.**—Every person holding office as—

(i) Chairman or Vice-Chairman of the Bar Council of India; or

(ii) Chairman or Vice-Chairman of any State Bar Council,

immediately before the coming into force of section 4 or, as the case may be, section 3 of this Act shall cease to hold such office on such commencement.

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1. 15th October, 1976, *vide* notification No. G.S.R. 837(E), dated 8th October, 1976, *see* Gazette of India, Extraordinary, Part II, sec. 3(i).

2. Sections 2 to 10 repealed by Act 19 of 1988, s. 2 and the First Schedule (w.e.f. 31-3-1988).